

WRITTEN ANSWERS TO QUESTIONS

Representative of workers on the Committee to study the Administrative Structure of Indian Air lines.

*422. SHRI S.M. BANERJEE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a Five-Member committee to study the administrative structure of the Indian Airlines, with special reference to labour-management problem, has been formed;

(b) if so, whether any worker-representative has been associated with this Committee; and

(c) if not, the reasons for the same?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a). Yes, Sir

(b) and (c). The Committee consists of persons who are experts in various branches of management. It is meeting representatives of the Unions and other employees before preparing its report, and it was therefore not considered necessary to have a special workers representative.

Profitability of Madras-Singapore Routes Operated by Air-India

*423. SHRI RATTANLAL BRAHMAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have any plans to improve the profitability of the Madras-Singapore routes operated by Air-India;

(b) whether Government have any long-term plan to utilise the potentiality of routes in the Pacific and Indian ocean areas; and

(c) if so, the broad outlines of the plan?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Load factors on this route have been consistently satisfactory and every effort is being made to improve them further.

(b) and (c). While no plans have been formalised, the matter is reviewed from time to time.

Development of New Airports at Smaller Cities And Towns

*427. SHRI S.R. DAMANI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his Ministry has drawn up a programme to develop new airports in smaller cities and towns for extension of air services;

(b) if so, the places chosen for the purpose; and

(c) the time by which the programme will be implemented?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) to (c). Three new airports have been included in the Fourth Plan at Tirupathi, Shillong (Barapani) and Calicut. Work at Tirupathi has already commenced and is expected to be completed in 1972. Work at Shillong (Barapani) and Calicut is also expected to commence shortly.

गुरुकुल-कांगड़ी विश्वविद्यालय का बन्द होना

*434. श्री रामचन्द्र विकल : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) गुरुकुल कांगड़ी विश्वविद्यालय विश्व नारीत्व को बन्द किया गया था और इसके क्या कारण हैं; और

(ख) गुरुकुल कांगड़ी विश्वविद्यालय के प्रबंध में सुधार करने हेतु केन्द्रीय सरकार द्वारा क्या कार्यवाही की गई है और उसके क्या परिणाम निकले हैं?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उप-मंत्री (श्री डी. पी. वासुदेव) :

(क) रेजिस्ट्रार, गुरुकुल कांगड़ी विश्वविद्यालय द्वारा भेजी गई सूचना के अनुसार, अप्रैल, 1970 से विश्वविद्यालय एक दिन के लिए भी बन्द नहीं हुआ है।

(ब) विश्वविद्यालय अनुदान आयोग ने अपनी नीति के अनुसरण में, विश्वविद्यालय के कार्यकरण के निरीक्षण के लिए एक समिति नियुक्त की है। समिति ने विश्वविद्यालय का दौरा अगस्त के अंतिम सप्ताह में किया था। आका है कि समिति अपनी रिपोर्ट शीघ्र पेश कर देगी। समिति और आयोग की सिफारिशों प्राप्त होने पर आगे की कार्रवाई की जाएगी।

Appointment of Managing Director and Deputy Managing Director of Shankar Sugar Mills Calcutta

*435. SHRI INDRAJIT GUPTA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether M/s Shankar Sugar Mills, Ltd., Calcutta has been declaring losses and passing over dividends for the last few years;

(b) whether despite the bad financial condition of the Company, the Company Law Board, permitted the appointment of one Shri K.K. Kanoria and another Shri V.K. Kejriwal as Managing Director and Deputy Managing Director on exorbitant salaries and emoluments; and

(c) if so, the ground on which the approval for their appointments on such terms was given by the Company Law Board?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) A statement showing the profit and loss position of the company during the 3 years ending 30th September, 1967, 30th September, 1968 and 30th September, 1969, as furnished by the company, is laid on the Table of the House. The company had declared dividend @10% during the years ended 30th September, 1967, and 30th September, 1968. No dividend was declared during the year ended 30th September, 1969.

(b) and (c). The Company Law Board, while considering the proposal of the company considered various factors relevant including, the financial position, the size of the company and working result of the company. On the advice of the Company Law Board the company considerably slashed down the remuneration earlier proposed by it for the Managing Director and the Deputy Managing Director. The reduced remuneration proposed was approved by the Company Law Board as the total remuneration payable to the Managing Directors was lower than the managing agency commission paid when the company was being managed by the Managing Agents.

Statement

	Years ended		
	30.9.67	30.9.68	30.9.69
	Rs.	Rs.	Rs.
(i) Paid-up capital	18,20,000	18,20,000	18,20,000
(ii) Turnover	1,80,50,504	2,82,45,538	2,32,96,458
(iii) Net profits under Section 198	14,61,133	18,38,140	3,99,155
(iv) Director's Remunerations :			
(a) Sitting fees	2,700	3,275	2,100
(b) Commission	Nil	Nil	Nil
(c) Managing/Whole-time Director's Manager's remuneration :			
(i) Salary	Nil	Nil	Nil
(ii) Commission			
(iii) Perquisites and money value there- of			
(v) Dividend (Rate & Quantum) declared on equity shares.	10% 1,82,600	10% 1,82,000	Nil